

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/S MARGRA INDUSTRIES LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s MARGRA INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	15-03-1979
3.	Authority under which corporate debtor is registered.	REGISTRAR OF COMPANIES, DELHI
4.	Corporate Identity No. of corporate debtor	U36999DL1979PLC009497
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>REGD. OFFICE:</u> NEAR PRIMWRY SCHOOL, VILLA GHAROLI, DELHI <u>WORKS/UNIT:</u> D-1, SECTOR-11, NOIDA.
6.	Date of closure of Insolvency Resolution Process	15-10-2020
7.	Liquidation commencement date of corporate debtor	15-10-2020 (Copy of order received on 19-10-2020)
8.	Name and registration number of the insolvency professional acting as liquidator	<u>Name-</u> Mr. Paramjeet Singh Bhatia <u>Reg No.-</u> IBBI/IPA-001/IP-P00961/2017-2018/11582
9.	Address and e-mail of the liquidator, as registered with the Board	<u>Add:</u> C-39, Surya Nagar, Ghaziabad, Uttar Pradesh-201011 <u>E-Mail:</u> bhatiaparam.s@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	<u>Add:</u> ARCK Resolution Professionals LLP, 409, 4 th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 <u>E-Mail:</u> insolvency@arck.in
11.	Last date for submission of claims	14-11-2020

Notice is hereby given that Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the M/s MARGRA INDUSTRIES LIMITED vide order in Company Petition No, (IB) - 866 (PB)/ 2018 dated 15-10-2020
(Copy of order received by the Liquidator on 19-10-2020)

The stakeholders of M/s MARGRA INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 14-11-2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Paramjeet Singh Bhatia

Liquidator – M/s MARGRA INDUSTRIES LIMITED

Date: 21-10-2020

Place: New Delhi